

HIGH COURT OF DELHI AT NEW DELHI
URGENT NOTICE


Reg: Destruction of Unclaimed Certified Copies prepared till 30th September 2015 and Applications for Supply of Certified Copies (Under Objection) for the period i.e. from 01st September 2014 to 30th September 2015.

Advocate/Litigants are requested to contact Copying Agency at the Certified Copy Filing Counter on any working day to collect the certified copies prepared till 30th September 2015 lying ready for delivery pursuant to the applications made during 01st September 2014 to 30th September 2015. However, the said certified copies, if not collected by 31.01.2016 would be destroyed in the first week of February, 2016, without any further notice and the amount deposited for such attested copy shall stand forfeited in view of Rule 10A added in Chapter 5-B, Delhi High Court Rules & Orders Volume, Published in the Delhi Gazette on 01.09.09 and as per the receipt issued for supply of Certified Copy, which contains a note that "in case the attested copy is not collected within 120 days from the date of its preparation, it will be destroyed and the amount deposited for such attested copy shall stand forfeited".

The Advocates/Litigants are further requested to contact Administrative Officer (Judicial), Copy 'Appellate' in Hall No. 04, Basement, Extension Block of the High Court of Delhi on any working day to collect the applications made for supply of Certified Copies during 01st September 2014 to 30th September 2015 which are lying under objection. However, the said applications, if not collected for removal of objections, by 15.02.2016, the same would also be destroyed in the first week of March, 2016 and the amount deposited for such attested copy shall stand forfeited.

A list of such applications is available with the Copying Agent as also on the High Court Website.

BY ORDER

 12.01.2016

(VINOD GOEL)
REGISTRAR GENERAL